

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-513

CP No.-111/241/242/ND/ 2019
CA-(Co.Act)-103/2024, CA-(Co.Act)-442/2023

IN THE MATTER OF:

Mrs. Sunita Gupta & Anr.

....Applicant

Vs.

M/s. Vector Spicon Pvt. Ltd. & Ors.

.....Respondent

SECTION

U/s 241-242

Order delivered on 24.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Saurabh suman Sinha, Mr. Sunil Singh Parihar,
Mr. Ankit Dwivedi, Advs.

For the Respondent : Mr. Abhijeet Vikram Singh, Adv. for R-1,3 & 4

HYBRID HEARING (PHYSICAL & VC)

ORDER

CA-(Co.Act)-103/2024:-

This is an application filed under Rule 11 of the NCLT Rules, 2016 for placing on record additional documents filed by the Respondent in CP No.-111/241/242/ND/2019. Heard the submission made by Ld. Counsel on behalf of Applicant. Ld. Counsel on behalf of non-Applicant is also present and has no objection if the additional documents filed by the Respondent is taken on record. In view of this, additional documents filed by the Respondent are taken on record and the same shall be considered while considering CP No.-111/241/242/ND/2019. With these observations, the present IA is **disposed off**.

CA-(Co.Act)-442/2023:-

This is an application filed by the Petitioner in CP No.- 11/241/242/ND/2019 for placing on record the additional documents filed by the Applicant. Heard the submissions made by Ld. Counsel on behalf of Applicant. Ld. Counsel on behalf of R-1, R-3 and R-4 are present and submitted that they have no objection if the additional documents are taken on record. No one is present on behalf of remaining Respondents. No one is present on behalf of R-7. On the last date of hearing i.e. on 01.05.2024, Ld. Counsel on behalf of R-7 had sought time to file their reply to this application. However, no reply has been filed by them so far. Since, this is an application only for taking on record additional documents, which is to be considered while considering CP No.-111/241/242/ND/2019, we do not think that taking on record the additional documents would prejudicially affect to R-7. If R-7 is having any objection on the condense of the document, the same will be considered while considering CP No.-111/241/242/ND/2019. No one has appeared on behalf of R-2, R-5 and R-6 on the last date of hearing i.e. on 01.05.2024 and also today no one had appeared on behalf of them. In view of this, the additional documents filed by the Applicant is taken on record and the same shall be considered while considering CP No.-111/241/242/ND/2019. With these observations, the present IA is **disposed off**.

CP No.-111/241/242/ND/2019:-

List the matter on **18.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)